

(2) 2

CA 273/96

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Serial No. of Order	Date of Order	Order with Signature	Office note as action (if any) taken on order
3	26.4.96	<p>With the consent of the counsel for the petitioner Shri Ashok Mohanty requests for a short adjournment.</p> <p>Call on 15.5.1996.</p> <p><i>Parasinha,</i> MEMBER (ADMINISTRATIVE)</p>	<p>COPY of the original application may be given to Mr. Ashok Mohanty, S.S.C. on behalf of the opp. parties with copy of O.O. No. 1.</p> <p><i>Parasinha</i></p>
4.	15.5.96	<p>Mr. D.P. Dhalasamant, learned counsel for the applicant is on accommodation. Adjourned to 18th June, 1996.</p> <p><i>Parasinha</i> Member (Admn.)</p>	<p><i>Parasinha</i></p>
5	18.6.96	<p>Show cause filed and copy thereof served on the learned counsel for the petitioner. The matter may be listed for hearing regarding admission on 24.6.1996.</p> <p><i>Parasinha</i> VICE-CHAIRMAN</p>	<p><i>Parasinha</i></p> <p>Received O.O. of order above with copy to OAS on behalf of Mr. A. Mohanty, Secretary to the Government of Odisha.</p>
6	24.6.96	<p>At the request of Shri D.P. Dhalasamant adjourned to 25.6.1996.</p> <p><i>Parasinha</i> VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>	<p>for admission</p>
7.	25.6.96	<p>Heard Shri D.P. Dhalasamant, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel (Central) for the Respondents. The main grievance in this petition is to quash the suspension order at Annexure-1, <sup>said to be</sup> as illegal. The counsel for the applicant himself has produced a copy of the order dated 14.5.96 which is the result of a representation of the applicant against the order of suspension. In this order,</p>	<p><i>Parasinha</i></p> <p>18/4 B 18/4</p> <p>Counters not filled.</p> <p>for admission &amp; Interim Prayers.</p> <p><i>Parasinha</i></p> <p>25/4 B 25/4</p>

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		<p>the Chief postmaster General has been pleased to revoke the order of suspension of the applicant with immediate effect without prejudice to any other action. Since the main grievance of the applicant has been met, in view of the revocation of the suspension order, this application has become infructuous and is accordingly dismissed.</p> <p><u>A. A. Acharya</u> Vice-Chairman Treasurer Member (Admn.)</p>	<p>counter not filled, for admission &amp; restoration power.</p> <p>RA 1/1/65 B-Branch</p> <p>counter not filled, for admission &amp; stamp.</p> <p>RA 1/1/65 B-Branch</p> <p>counter has been filled, for admission &amp; stamp.</p> <p>RA 2/1/66 B-Branch</p>
			<p>A copy of the order No. 7 dt. 25. 6. 96 may be given to the counsels box both sides.</p> <p><u>S. A. Acharya</u> 2/1/66</p>
		<p>Recd 2/1/66</p>	<p>Received copy of order dt 25.6.96 S-0 on behalf of Mr. A. Acharya see D. G. Acharya Panj 27/7/96</p>